

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 102**

**C.P.(IB) No. 148/Chd/Pb/2021**

**IN THE MATTER OF:**

**Kiran Bhanot**

...

**Petitioner**

**Under Section: 94, IBC 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For UCO Bank** : Ms. Ramneek Kaur Maan, proxy counsel for Mr. Rakshit Gupta, Advocate.

**For the Petitioner** : None.

**For the Creditor-Bank of Baroda** : Ms. Kanchan Sehgal, Advocate for Bank of Baroda.

**For the RP** : Mr. Abhishek Anand with Mr. Ishaan Dhingra Advocates.

**ORDER**

It is stated by the proxy counsel for the UCO Bank that the objections are ready. Let the same be filed within three days with a copy in advance to the counsel opposite.

It is stated by Ms. Kanchan Sehgal, Advocate that the copy has not been supplied to her therefore, she is directed to share her e-mail address in the chatbox. The learned counsel for the RP is directed to supply the soft copy during the course of the day. Objections, if any, to the report be filed one week thereafter with a copy in advance to the counsel opposite. Response, thereto,

if any be filed one week thereafter with a copy in advance to the counsel opposite. Last opportunity is granted.

List on 09.05.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**